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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1396/96

Date of Order: 3.12.96

BETWEEN:

1. Y.Sankara Reddy	11. Suryakantha Singh
2. N.V.Krishna Rao	12. P.Anjaneyulu
3. K.Janardhan	13. Syed Osmanuddin
4. N.Gopal	14. K.Lazaru
5. T.Subba Rao	15. Y.Bhaskara Reddy
6. G.Nagaiah	16. V.Ravi Babu
7. M.Ramulu	17. S.K.Dastagiri Vali
8. Y.R.V.Subba Rao	18. T.Venkateswarlu
9. K.Mahipal Reddy	19. K.Krishna
10. S.K.Shabber	... Applicants.

AND

1. The Chief General Manager, Telecommunications, AP.Telcom Circle, Hyderabad.	
2. Telecom District Manager, Sangareddy.	
3. Accounts Officer, Office of the Telecom District Manager Sangareddy.	
4. The Senior Manager, Estate, BHEL, Ramachandra Puram, Hyderabad-32.	.. Respondents.

Counsel for the Applicants .. Mr. P.N.A.Christian
Counsel for the Respondents .. Mr. V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

R

J

.. 2 ..

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member(Admn.) X

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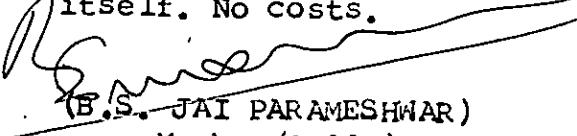
0 Heard Mr.P.N.A. Christian, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. There are 19 applicants in this OA, who are working Telegraph in the Telecom Office at BHEL, Ramachandra Puram, Hyderabad. The applicants submit that they were provided with quarters in BHEL Township and the date of occupation was on various dates between 1992-94. The applicants now submit that they are entitled for HRA as they have obtained the quarters not through the department but on their own. They further submit that their case is covered by the direction of this Tribunal in OA. 67/95 decided on 5.7.96. The learned standing counsel submits under instructions from his clients that the present OA is covered by the direction of this Tribunal referred to above.

3. In view of the above we follow the same direction as given in OA.67/95 and direct as follows:-

The applicants are entitled for HRA even though they are occupying the quarters belonging to BHEL, a Govt. of India undertaking, in BHEL Township. If any recovery had already been made for the alleged excess payment of HRA the same should be returned back to them along with the arrears of HRA payable to them from the date of stoppage of HRA till the resumption of the payment of HRA in pursuance of this order. Time for compliance for payment of arrears is 3 months from the date of receipt of a copy of this order.

4. The OA is ordered accordingly at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R.RANGARAJAN)
Member (Admn.)

SD


Dated: 3rd December, 1996
(Dictated in OpenCourt)

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O.A.NO.1396/96

Copy to:

1. The Chief General Manager, Telecommunications, A.P.Telcom Circle, Hyderabad.
2. Telecom District Manager, Sangareddy-
3. Accounts Officer, O/O the Telecom District Manager, Sangareddy.
4. The Senior Manager, Estate, Ramchandra Puram, Hyderabad.-32.
5. One copy to Mr.P.N.A.Christian, Advocate,CAT,Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT,Hyderabad.
7. One copy to Library,CAT,Hyderabad.
8. One duplicate copy.

YLKR

109
S. P. T. 1386/86

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWARI:
M(J)

DATED: 3.12.86

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

D.A. NO. 1386/86ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

A. W. C. M. J. A. K.

